ITEM NO.36 COURT NO.14 SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.1-2 & 3-4
In CIVIL APPEAL NO(s). 2978-2979 OF 2004

P.K. MAMUKKOYA Appellant (s)

VERSUS

M. BALAN (Dead)& ORS. Respondent(s)

(I.A.Nos. 1-2: Appln(s) for substitution to bring on record the L.Rs of deceased respondent No.1)

I.A.Nos. 3-4: Appln(s) for condonation of delay in filing applications for substitution)

(With office report))

Date: 17/01/2011 These Appeals were called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
(IN CHAMBERS)

For Appellant(s) Mr.Amit Singh,Adv.
Mr. P.I. Jose,Adv.

For Respondent(s) Mr.G.Prakash,Adv.

Mr. Ramesh Babu M.R.,Adv.

Mrs Urmila Sirur ,Adv

Mr.A.Raghunath,Adv. (NP)

UPON hearing counsel the Court made the following
O R D E R

The legal representatives of deceased respondent no. 1 have since been served. None has entered appearance on their behalf, despite service.

For the reasons stated in the applications, all the applications are allowed. Legal representatives of deceased respondent no. 1 are directed to be brought on record in place of deceased respondent no.1.

In terms of the aforesaid order, the applications stand disposed of.

(KUSUM SYAL)
SR. P.A.

(P.S.N.MURTHY)
COURT MASTER